

ORDER

No: 31/PDJS Dated: 17.04.2021

Pursuant to the Hon'ble High Court of J&K, Order No. 231 of 2021/RG dated 16-04-2021, in view of the rising trend of Covid-19 infection cases & the prevailing situation and to prevent the spread of such infection, following arrangement is ordered till 30th of April 2021.

1. *Entry of litigants and public into the Court premises from the very outer gate shall continue to be prohibited.*
2. *On taking into consideration the urgency involved, apart from virtual hearing, may, where the learned counsel for the parties/parties in person involved give their consent to appear for physical hearing, permit physical hearing in Criminal trials where accused is/are in Custody, Matrimonial Cases, MACT Cases, Cases under Section 138 of the Negotiable Instruments Act and Compromise matters.*
3. *The Courts shall devise their own mechanism for listing of cases for physical hearing after taking consent of respective counsel, subject to their own assessment of prevailing local conditions including the intensity of Covid-19 infection.*
4. *The staff on duty in Courts and the Counsel appearing physically shall take necessary precautions, ensure physical distancing, wearing of Mask and observance of SOPs and guidelines issued by the respective Governments from time to time.*



5. In order to decongest the Sections/Offices of the Courts, the Officials working in the Courts, shall be permitted to function in batches with 25% reduction on rotation basis. The roster in this regard, shall be formulated by the concerned Presiding Officer of the Court. The officials, who as per the roster are not on duty in the Office shall not leave the station and shall remain available on telephone and electronic means of communication at all times.


(M.A. Chowdhary)

Pr. District & Sessions Judge,
Srinagar.

No: 601-55/PDSJ/Adm/2021

Date: 17/4/2021

Copy to:

01. Registrar General, High Court of J&K Jammu for information.
02. Principal Secretary to Hon'ble the Chief Justice High Court of J&K, Jammu for information.
03. Secretary to Hon'ble Mr. Justice Ali Mohammad Magrey, Judge High Court of J&K (Administrative Judge for District Srinagar) for information of His Lordship.
04. IGP Kashmir Zone for information.
05. SSP Srinagar for information
06. SSP Security Kashmir for information.
07. All Judicial Officers posted at District Headquarter Srinagar including Addl. Spl. Mobile Magistrate, Panthachowk for information & compliance.
08. Director Information J&K at Jammu with the request to give wide publication to this Notification through Print & Electronic Media.
09. Secretary, High Court Bar Association, Srinagar for information.
10. Secretary, DLSA, Srinagar for information & compliance.
11. System officer (e-Courts) Srinagar for uploading the same on District Court Website.
12. Incharge Security, Main Gate, District Court Complex, Srinagar for information & compliance.
13. Notice Board.
14. Office Order File No. 308.


Chief Administrative Officer